

DJP

**CENTRAL ADMINISTRATIVE TRIBUNAL,
JODHPUR BENCH, JODHPUR**

Original Application No. 274/2007

Date of order: 16.10.2007

CORAM:

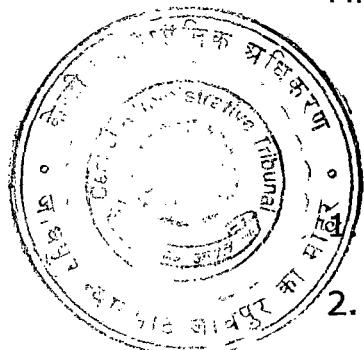
HON'BLE MR. TARSEM LAL, ADMINISTRATIVE MEMBER.

Umed Singh S/o Late Shri Sawanlia, Aged about 36 years, Late Shri Sawanliya was working as Gangmate at Ratangarh North Western Railway, Bikaner Division Bikaner, R/o Near Hanuman Mandir, Post Office Sadulpur Distt. Churu.

...Applicant.

Mr. Y.K. Sharma, counsel for applicant.

VERSUS



1. Union of India through General Manager, North-Western Railway, Jaipur.
2. Division Personnel Officer, North Western Railway, Bikaner.

...Respondents.

ORDER

The applicant, Shri Umed Singh, has filed this Original Application No. 274/2007, praying to consider his application for appointment on compassionate grounds submitted by him vide Annexure A/1 as per Railway Board's Master Circular dated 12.12.1990 (Annexure A/7).

2. The applicant has explained that his father late Shri Sawanlia was employed on the post of Gang Mate under the control of Divisional Personnel Officer, North Western Railway, Bikaner.



Late Shri Sawanliya died while in service on 07.01.1973 (Annexure A/2). The applicant was born on 01.12.1971 and he was only of the age of two years at the time of death of his father. After attaining the age of 18 years, his mother Smt. Gandawi Devi filed an application on 23.09.1992 (Annexure A/3) to the Divisional Railway Manager, North Western Railway, Bikaner, requesting for appointment on compassionate grounds.

3. In the said annexure A/3, she explained that "*there was no source of income and my elder son, Umed Singh was only 2 years of age. Being illiterate and Pardanashin Hindu Lady having four minor children, I was not in a position to join Railway service. Accordingly, Railway Administration was informed vide my application dated 10.03.1973. Simultaneously, I requested that my son, Umed Singh may be appointed in Railway service after attaining the age of 18 years. Now, my son, Umed Singh is quite young, smart having qualification of 9th class passed and quite deserving for appointing in Railway service.*"

4. The applicant's mother again made an application in the year 1992 (Annexure A/4) to the then Railway Minister requesting him for giving compassionate appointment to her son, Shri Umed Singh, in the Railway. She also approached the Divisional Railway Manager, North Western Railway, Bikaner



vide Annexure A/5 through the then Member of Parliament, Shri Ram Singh Kaswa. She, subsequently, submitted an affidavit dated 14.08.2006 stating that her son may be given compassionate appointment in place of her late husband Shri Sawanlia. She has not received any reply so far. The applicant, Shri Umed Singh, has also made a representation to the respondent No. 2 i.e. Divisional Personnel Officer, North Western Railway, Bikaner vide his application dated 30.05.2006 (Annexure A/1) requesting him to provide compassionate appointment in place of his father late Shri Sawanlia.

5. Heard learned counsel for the applicant and perused the original application and records carefully.

6. This case has been considered carefully and documents perused. It is seen that the applicant, Shri Umed Singh, has already made a representation dated 30.05.2006 (Annexure A/1) for compassionate appointment to the respondent No. 2 i.e. Divisional Personnel Officer, North Western Railway, Bikaner. The respondent No. 2 is directed to consider the case of the applicant for compassionate appointment as requested by him vide his representation dated 30.05.2006 (Annexure A/1) under the orders issued by the Ministry of Railways from time to time. The respondents No. 2 is further directed to consider the case of the applicant within a period

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of three months from the date of receipt of a copy of this order. After the decision on representation, if any grievance still survives, the applicant would be at liberty to approach this Tribunal. Let a copy ^{of} Original Application No. 274/2007 along with all annexures may be sent to the respondents along with this order.

7. The Original Application is disposed of as above.


Tarsem Lal 16/7/07
[Tarsem Lal]
Administrative Member

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No. 259 to 260
Dt. - 25.10.7

Set II and III destroyed
in my presence on 05-6-14
under the supervision of
section officer () as per
order dated 26-3-14

W
Section officer (Record)